

DIVISION BENCH **ITEM NO.118**
NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ

IA No. 334/2020, IA No. 105/2024, IA No. 127/2024, IA No. 49/2022, IA No. 370/2021, IA No. 88/2022, IA No. 384/2022, IA No. 385/2022, IA No. 169/2020, IA No. 02/2021, IA No. 236/2020, IA No. 262/2020, Ivn. P No. 15/2021, IA No. 133/2021, MA No. 8/2022, IA No. 277/2020, IA No. 47/2022, IA No. 145/2021, IA No. 56/2022, IA No. 173/2023, IVN. P No. 01/2023 IA No. 217/2024, IA No. 261/2024 IN CP (IB) No. 451/ALD/2019

CORAM:

1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)
2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)

Date of Order: 15th May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	KHARD ENTERPRISES V/S RAMNATH DEVELOPERS PVT LTD.
UNDER SECTION	9 IBC (IN CIRP)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Amar Vivek alongwith : *For the Resolution Professional*
Sh. Dhananjay Sud, Adv.

Sh. Mohit Kumar, Adv. : *For the HUDCO in IA No.262/2020, IA No. 370/2021, IA NO. 88/2022, IA No. 236/2020, Ivn. P No. 15/2021, IA No. 277/2020, IA No. 02/2021, IA No.543/2023 IA No.105/2024 & IA No.334/2020*

Sh. Yash Tandon, Adv. : *For the Applicant in IA No.105/2024, IA No.127/2024 & in IA No.261/2024*

ORDER

IA No.261/2024

1. This application has been filed by the Directors of the Ex-Management/CD for seeking to be granted the reverse CIRP to the Ex-Management.
2. Let the notice be issued to the non-applicant/respondents. Reply be filed within a period of two weeks with an advance copy to be supplied to the counsel opposite.

-Sd-

-Sd-

3. Ld. Counsel representing the RP accepts notice and therefore, waives service.
4. Let the proposal as contained in the present application be considered by the CoC objectively in the context of its viability.
5. The matter is adjourned for 28th May, 2024.

IA No.105/2024

1. Ld. Counsel representing the RP states that a copy of the application has not been received by him.
2. Ld. Counsel representing the applicant is directed to supply the same to the Ld. Counsel representing the RP within a period of one week.
3. The matter is adjourned for 28th May, 2024 alongwith other IAs.

-Sd-
(Ashish Verma)
Member (Technical)

15th May, 2024

Bipul Kumar Tiwari
(Stenographer)

-Sd-
(Praveen Gupta)
Member (Judicial)